

governed by their respective Acts and Statutes and ordinances framed thereunder. The Universities themselves decide on the establishment of a centre or department and the courses to be offered in their campuses. The University Grants Commission (UGC) provides General Development Assistance to all the Universities which are on its grant-in-aid list. The assistance is provided to create new infrastructure as well as for the renovation of the existing infrastructure to enable the Universities to provide access with quality to all aspiring students. Further, it has been the consistent policy of the UGC to encourage teaching and research in all languages including the traditional Indian languages, indigenous languages as well foreign languages in Indian universities.

(c) and (d) No such data is maintained centrally.

(e) In view of (c) and (d) above, the question does not arise.

Funds sought by Madhya Pradesh under RTE Act

†2417. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the amount sought by Madhya Pradesh Government from Central Government for development of infrastructure under Right to Education Act is still pending with Government;

(b) if so, the details thereof;

(c) whether Government has fixed any kind of accountability in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The Central Government has released an amount of ₹ 80,343.30 lakh in two instalments for the implementation of the Sarva Shiksha Abhiyan/Right of Children to Free and Compulsory Education Act, 2009 in 2012-13 so far, to the Government of Madhya Pradesh, apart from the 13th Finance Commission award of ₹ 45,200.00 lakh earmarked for the State for 2012-13. As of 06.12.12, the State had an unspent balance of ₹ 44,410.00 lakh.

†Original notice of the question was received in Hindi.